

THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

Present: Thiru.M.C.Arun, L.L.B.,
Judicial Magistrate, Tirumangalam.
Dated this the 06th day of July 2020
Cr.M.P.No.649/2020

K.Vijayan (Aged 36/2020)
S/o.Karupasamy,

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Petitioner/Accused

/Vs/

State through the Sub Inspector of Police,
Tirumangalam Town P.S.Cr.No.318/2020
U/s.379 IPC

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Respondent/Complainant

Accused Remanded on 18.06.2020

The counsel for the accused filed second bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 01.07.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued through phone, that the accused is falsely implicated and accused is an innocent. Hence, prayed for bail. The prosecution for the state was heard over phone, in their reply stated that the above said accused is an habitual offender and Nine criminal cases are pending against the accused in Subramaniapuram P.S. and S.S. Colony P.S. and if the accused person is released on bail, they will tamper the evidence and commit the offence further in future. Thus, it will hamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case this is second Bail Petition filed by the accused. The first bail petition was already dismissed on 26.06.2020, and period of detention in the judicial custody from 18.06.2020 and also considering the prevailing situation and circumstance of COVID - 19, Lock down. Hence this court is also inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

2) The accused should appear before the respondent police station, Tirumangalam Town P.S. daily at 10.30 A.M. for the period of 15 days.

Dictated to the Steno-typist taken down by her in shorthand, transcribed and typed by her in computer, corrected and Pronounced via e-mail on this 06th day of July 2020.

Sd/-Tr.M.C.Arun,
Judicial Magistrate,
Tirumangalam.

THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

Present: Thiru.M.C.Arun, L.L.B.,
Judicial Magistrate, Tirumangalam.
Dated this the 06th day of July 2020
Cr.M.P.No.652/2020

Muthmari (Aged 37/2020)

S/o.Vellaiyan,

....

Petitioner/Accused

/Vs/

State through the Sub Inspector of Police,

Kallikudi P.S.Cr.No.810/2020

U/s.294(b), 323, 427, 506(2) IPC

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Respondent/Complainant

Accused Remanded on 01.07.2020

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 03.07.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued through phone, that the accused is falsely implicated and accused is an innocent. Hence, prayed for bail. The prosecution for the state was heard over phone, in their reply stated that the above said accused is an habitual offender and Three criminal cases are pending against the accused in Various Police Station and if the accused person is released on bail, they will tamper the evidence and commit the offence further in future. Thus, it will hamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 01.07.2020 and also considering the prevailing situation and circumstance of COVID – 19, Lock down. Hence this court is also inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

2) The accused should appear before the respondent police station, Kallikudi P.S. daily at 10.30 A.M. for the period of 30 days.

Dictated to the Steno-typist taken down by her in shorthand, transcribed and typed by her in computer, corrected and Pronounced via e-mail on this 06th day of July 2020.

Sd/-Tr.M.C.Arun,
Judicial Magistrate,
Tirumangalam.